

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

R.A. NO. 226/94

in

O.A. NO. 623/87

New Delhi this the 17 th day of September, 94. *October*

Shri N.V. Krishnan, Vice Chairman(A).

Shri B.S. Hegde, Member(J).

Union of India through
Secretary to the Govt. of India,
Ministry of Defence,
New Delhi.

...Review Applicant.

Versus

Versus

Shri V.P. Madan

...Respondent.

ORDER (By Circulation)

O.A. 623/87 was allowed by our order dated 31.1.1994 with the direction to the respondents to reinstate the applicant within a period of one month from the date of receipt of the order and that the period of his absence from the date of dismissal until his reinstatement should be regulated in accordance with the provisions of the relevant laws. It was, however, made clear that the order will not stand in the way of the respondents therein from proceeding against the applicant in disciplinary proceedings.

The respondents therein have filed this application seeking a review of that order. M.A. 3225/94 has also been filed for condonation of delay.

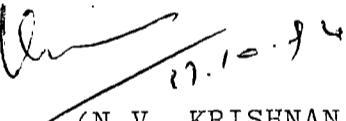
2. We have perused the review application. We are satisfied that the Review Application can be disposed of by circulation. In the view we are taking, the M.A. for condonation of delay is allowed and we proceed to dispose of the R.A. by circulation.

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3. We have carefully perused the review application and the ground mentioned for review. Though the review applicants have purported to narrate the details of errors apparent on the face of the order in para 5 of the review application, a perusal of para 5 shows that what is being done in paras 5 to 10 is to point out to the conclusions reached in that order which, according to the review applicants, are wrong. These paragraphs are entirely argumentative and they do not point out to any specific error apparent on the face of the order. That is also true of the grounds furnished in the review application.

4. In our view, the review applicants are aggrieved by the order passed by us wherein we have given clear reasons for our findings. No specific error has been pointed out to require a review. The grounds furnished could be more appropriate for an appeal against that order. In the circumstance, we find no merit in the review application. It is accordingly dismissed.


(B.S. HEGDE)
MEMBER(J)


(N.V. KRISHNAN)
VICE CHAIRMAN(A)

'SRD'